

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-509
Appeal-36/252/ND/2024

IN THE MATTER OF:

Income Tax officer, Ward 19(1)

....Applicant

Vs.

RoC & Ors. (Omido Trading Private Limited)

.....Respondent

SECTION

U/s 252

Order delivered on 08.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the IT Dept. : Mr. Puneet Rai, Sr. Standing Counsel, Mr. Rishabh
Nangia, Jr. Standing Counsel, Mr. Ashvini Kumar,
Mr. Nikhil Jain, Advs.

For the RoC : Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Income Tax Department is present and sought time to serve the Respondents (other than RoC) through publication. Liberty is granted to the IT Department to serve the Respondents (other than RoC) through publication for filing their reply and appearance. Proxy Counsel on behalf of RoC is present. List the matter on **31.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)